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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1971/1989

New Delhi, dated the 12th July, 1994

Hon'ble Sh. N.V. Krishnan, Vice Chairman (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri S.B. Dey,
R/o 89/443, Sector-I,
Gole Market, New Delhi

... Applicant

(By Advocate Sh. K.L. Bhandula)

V/s

1. Union of India through the Secy.
Govt. of India, Ministry of Water Resources,
Shram Shakti Bhavan, New Delhi
2. The Chairman,
Central Water Commission,
Sewa Bhawan, R.K. Puram,
New Delhi.

.... Respondents

(By Advocate Sh. M.K. Gupta)

ORDER (ORAL)

(Hon'ble Sh. N.V. Krishnan, Vice Chairman (A))

Ld. counsel for the applicant submits that the relief sought by the applicant has already been granted by the respondents. In the circumstances, ^{the} applicant wishes to withdraw the application. In view ^{of} ~~the~~ ^{the} matter, the permission to withdraw the O.A. is granted. Accordingly O.A. is dismissed as withdrawn with liberty to move again if there is ^{is further} any grievance.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)

Member (Judicial)

N.V. Krishnan
12.7.94
(N.V. Krishnan)

Vice Chairman (A)

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